

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **14.09.2023** THROUGH VIDEO CONFERENCING

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**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**  
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**IN THE MATTER OF** : Balasara Engineering Products Ltd

**MAIN PETITION NUMBER** : CP(IB)/61(CHE)/2021

**(IA/MA) APPLICATION NUMBERS**

IA/726(CHE)/2022; IA/727(CHE)/2022; IA/515(CHE)/2022; IA/672(CHE)/2022; IA/713(CHE)/2022;  
IA/714(CHE)/2022; IA/1333(CHE)/2022; IA/1342(CHE)/2022  
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**ORDER**

Applicant(s) is represented by the Ld. Counsel Mr. T.Ravichandran.  
R4 is represented by the Ld. Counsel Mr. Kapil Sankhla.

Applications have been moved seeking substitution of Mr. V.M.Gurusamy, Liquidator of Balsara Engineering Products Ltd as the Applicant in the place of Mr. Ravindra Beleyur who was the RP.

It is stated that this Tribunal vide order dated 28.06.2023 has passed an order liquidating the Corporate Debtor on the Application of the erstwhile RP and appointed Mr. V.M.Gurusamy as the Liquidator.

This Tribunal has also directed the Counsel to substitute the Liquidator and amend the cause title.

Having considered the above submissions and the order dated 28.06.2023, we direct that Mr. V.M.Gurusamy, Liquidator be substituted as the Applicant in the place of Mr. Ravindra Beleyur.

Amended memo of parties filed with the Application is taken on record.

List all the applications on **03.11.2023** for hearing.



**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MS



**(SANJIV JAIN)**  
MEMBER (JUDICIAL)